

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-515/ND/2022

IN THE MATTER OF:

ICICI Bank Ltd.

....Applicant

Vs.

M/s. Focus Imaging & Research Centre Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.12.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Shilpa Thakur, Mr. Vijay Dutt, Advs.

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor. No one is present on behalf of the Corporate Debtor at the time of virtual hearing of the matter. It is made clear that if Ld. Counsel for the Corporate Debtor/Corporate Debtor fails to appear on the next date of hearing, they will be set as ex-parte and the matter will be preceded further. List the matter for arguments on **05.01.2023**.

- Sd -

(DR. BINOD KUMAR SINHA)
MEMBER (T)

Amit Tiwari

- Sd -

(P.S.N. PRASAD)
MEMBER (J)